

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 388/GT/2020**

Subject: Petition for truing up of annual fixed charges for the 2014-19 tariff period in respect of the National Capital Thermal Power Station Dadri, Stage-I (4x210 MW).

**Petition No. 439/GT/2020**

Subject: Petition for determination of tariff for the 2019-24 tariff period in respect of the National Capital Thermal Power Station Dadri, Stage-I (4x210 MW).

Petitioner: NTPC Limited

Respondents: Uttar Pradesh Power Corporation Limited and 4 others.

Date of Hearing: **23.8.2022**

Coram: Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties present: Ms. Swapna Seshadri, Advocate, NTPC  
Shri Anand K. Ganesan, Advocate, NTPC  
Ms. Ritu Apurva, Advocate, NTPC  
Shri Deepak Thakur, Advocate, NTPC  
Ms. Megha Bajpeyi, BRPL  
Mr. Anupam Varma, BRPL and BYPL  
Shri Aditya Ajay, Advocate, BRPL and BYPL  
Shri Rahul Kinra, Advocate, BRPL and BYPL  
Shri Anand Kumar Shrivastava, Advocate, TPDDL  
Ms. Ishita Jain, Advocate, TPDDL  
Ms. Anuja Jain, Advocate, TPDDL

**Record of Proceedings**

These Petitions were called out for virtual hearing.

2. At the outset, the learned counsel for the Respondent, TPDDL sought two weeks' time to file its reply to the additional information filed by the Petitioner.
3. The learned proxy counsel appearing for the Respondent, BRPL/BYPL prayed for adjournment of the hearing on the ground that the arguing was pre-occupied in a matter before the Hon'ble Supreme Court.
4. The Commission accepted the request of the learned counsel for the Respondents above and adjourned the hearing.



5. The Petitioner is directed to furnish the following additional information, on or before **15.9.2022**, after serving copy to the Respondents:

**Petition No.388/GT/2020**

- (i) *Court orders to substantiate claim for payment of interest liability in land compensation cases;*
- (ii) *Reconciled Form 18 with Form 1(I)/Form 9A*

6. The Respondents shall file their replies on or before **22.9.2022**, after serving copy to the Petitioner, who may file its rejoinder, if any, by **30.9.2022**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

7. These Petitions shall be listed for hearing on **13.10.2022**.

**By order of the Commission**

**Sd/-**

(B. Sreekumar)  
Joint Chief (Law)

